

INTERIM BAIL APPLICATION

**State v. Akash
FIR No. 106/2012
PS: Kamla Market
U/S: 302,307,186,353,333,109 IPC**

27.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Ms. Sharda Garg, Learned counsel for the applicant / accused through VC.

This is an application for interim bail.

Reply not filed by IO.

Ld. Addl. PP states that it would be filed during course of the day most probably.

As such, put up for reply, arguments and appropriate orders on

28.08.2020.

**(Naveen Kumar Kashyap)
ASJ-04/Central/27.08.2020**

INTERIM BAIL APPLICATION OF SONU

**State v. Sunil
(APPLICANT SONU)
FIR No. 415/2015
PS: Kotwali
U/S: 395,397,365,412,120B IPC**

27.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Uma Shanker Gautam, Learned counsel for the applicant / accused through VC.

Reply filed today by IO. Copy be supplied to counsel for accused through electronic mode.

As such, put up for arguments and appropriate orders on 29.08.2020.

**(Naveen Kumar Kashyap)
ASJ-04/Central/27.08.2020**

INTERIM BAIL APPLICATION

State v. Mukesh @ Lamboo
(APPLICATION OF VICKY @ RAVI @ PITTI)
FIR No. 200/2010
PS.: Pahar Ganj
U/S: 307,34 IPC

27.08.2020

The undersigned is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Sh. A.K. Sharma, Ld. Counsel for accused Vicky @
Ravi @ Pitti through VC

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Vide this order, interim bail application of the accused dated 06.08.2020 filed through counsel is disposed of.
3. Reply filed by the IO.
4. Arguments heard.
5. It is submitted on behalf of the accused that he is in JC for last about ten months. That no purpose would be served by keeping him in JC. That he was arrested earlier, because of coercive process initiated against him.

6. On the other hand, present application is vehemently opposed by learned Addl. PP for the state on the ground that recently bail applications were rejected twice on similar ground vide order dated 17.07.2020 and again on 05.08.2020.

7. I find force in the arguments of learned Addl. PP for the state. There is no material change in the circumstances. Further, no new material ground is raised in the present interim bail application, since last similar interim bail application dismissal.

8. With these observations, present application is dismissed. Both side are at liberty to collect the order dasti or through electronic mode. ***Further a copy of this order be sent to the Jail Superintendent concerned by electronic mode.***

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District/27.08.2020**

Interim bail Application

State v. Ashu @ Atta

FIR No. 210/2018

PS.: Prasad Nagar

U/s: 302, 34, & 25,27,54, 59 Arms Act

27.08.2020

**Present: Mr. Pawan Kumar Learned Addl. PP for State is available through VC.
Mr. Vinee Jain, learned counsel for the applicant/ accused through V.C.**

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Vide this order present interim bail application dated 10.08.2020 is disposed off.

3. It is stated in such application that soon after the arrest in present case, he was blessed with a girl child. That health of such girl child is not normal since birth. That now even the wife of the accused has left such sick child and left the matrimonial home. That such girl child is being taken care of by the mother of the accused. That now the mother is aged is about 45 years old and is diagnosed with clot in the brain and required medical attendance. As such, she is also not able to take care of such minor sick child. As such, it is prayed that he be granted interim bail for a period of sixty days.

4. On the other hand, in this case, originally reply was filed dated 13.08.2020. It is stated in such reply that material witnesses are yet to be examined.

That he is named in the FIR itself. That offence is heinous in nature. That he is involved in three other cases also. But in further reply filed, the condition relating to the family is not denied.

5. I have heard both the sides and gone through the record.

6. As accused is involved in other criminal matters as reported by the IO. Therefore, he does not fall under the relaxed interim bail criteria of the Hon'ble High Power Committee dated 18.05.2020.

7. Even, on merit, although, the medical condition of mother and child is not denied, but the fact remains that it is equal duty of the wife of the accused to take care of such child. Even otherwise, such accused is found involved in as many as four other criminal cases. Further material witnesses are yet to be examined. Further, offence is very serious in nature, in which minimum punishment is life imprisonment. Therefore, having regard to the nature of the offence, role alleged against the accused and stage of the trial, this court is not inclined to grant interim bail to the accused at this stage.

8. **With these observations present bail application is disposed of as dismissed. Learned counsel for the applicant / accused is at liberty to collect the order dasti or through electronic mode. Copy of order be uploaded on the website.**

**(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
27.08.2020**

INTERIM BAIL APPLICATION

**State v.Ajay Sharma & others
(APPLICATIONS OF DEEPAK @ BUNTY)
FIR No. 506/2015
PS:Nabi Karim**

27.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Praveen Dabas, learned counsel for applicant through VC.

This is a fresh application seeking interim bail filed on behalf of applicant / accused Deepak @ Bunty through counsel. It be checked and registered separately.

Issue notice to IO to file reply by the next date of hearing.

Put up for further reply by the IO, arguments and appropriate order for

02/09/2020.

Further, put up for filing of reply / medical status report of this accused from the Jail Superintendent concerned by the next date of hearing. **As such ,Issue notice to him also to file reply by the next date of hearing.**

**(Naveen Kumar Kashyap)
ASJ-04/Central/27.08.2020**

INTERIM BAIL APPLICATION

**State v. Raj Babu @ Gandhi
FIR No.146/2018
PS:Timar Pur
U/s 304 IPC**

27.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Rovin Kumar, on behalf of applicant through VC.
Mr. Ayub Ahmed Qureshi also present on behalf of applicant through VC.

It is stated that Mr. Rovin Kumar is on the panel of Legal Aid ,West District. It is further stated that he is jail visiting officer of Jail no.5 and in that capacity he visited such Jail No.5 and met with accused Raja Babu @ Gandhi and prepared certain interim bail application. It is further stated that accused was not getting information about the status of his perimeter basil application, therefore, on the instructions from accused , such Ld. Legal aid Counsel even filed present interim bail application dated 26/08/2020.

But, learned counsel Mr. Ayub Ahmed Qureshi has already filed similar bail application for such accused Raj Babu @ Gandhi which is pending for hearing for 29/08/2020.

At this stage, Mr. Rovin Kumar learned counsel wants to withdraw the present interim bail application.

Heard. Allowed. In view of the submissions, the application is dismissed as withdrawn.

At this stage it may be noted that it appears that such learned counsel Mr. Rovin Kumar is on the legal Aid panel of West District, whereas this case is pending before Central District. As such, legal aid counsel, if any, who can pursue such application can be from Central District and not from any other district. Even

otherwise duty assigned to Jail visiting officer are well defined by the Delhi Legal Service Authority and Ld. Jail visiting advocates are required to prepare and hand over / send various applications to the concerned district and not suppose to appear before court on such application prepared which are listed in other district. **As such, a copy of this order be sent to Secretary Legal Aid Central District as well as West District and also to Jail Superintendent concerned.**

(Naveen Kumar Kashyap)

ASJ-04/Central/27.08.2020

State v. Shahnawaj @ Shanu Etc.
FIR No.25/2017
PS:Maurice Nagar

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 18/03/2020.

On 18/03/2020, matter was adjourned for 09/04/2020, 13/05/2020, 09/07/2020, 21/07/2020, 27/07/2020 and 05/08/2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

27.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Accused Shahnawaj @ Shanu through VC alongwith counsel Mr. Ayub Ahmed Qureshi through VC.
Mr. S.N. Shukla, learned Amicus Curiae through VC.

It is stated by the accused that he does not require amicus curiae and wants to continue with his private counsel Mr. Ayub Ahmed Qureshi. The same is noted. Mobile number of accused i.e. 9999803949 is also noted down.

As such, Mr. S.N. Shukla learned Amicus Curiae is discharged from this case accordingly.

NBWs so issued against accused are recalled and notice issued to his surety is also canceled.

Final arguments has already been addressed in this case. As such, put up for judgment / clarification, if any, for **31/08/2020**.

(Naveen Kumar Kashyap)
ASJ-04/Central/27.08.2020

INTERIM BAIL APPLICATION
State v.Rahul Sharma & others
(APPLICATIONS OF NOORI)
FIR No.339/2016
PS:Daryaganj

27.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. J.S.Mishra, learned counsel for applicant through VC.
Reply already filed.
Arguments in detail heard.
Put up for orders today itself.

(Naveen Kumar Kashyap)
ASJ-04/Central/27.08.2020

at 1:15 p.m.

At this stage, on going through the reply filed by the IO, it is seen that IO has not filed proper reply relating to medical condition of child of the accused on the basis of which accused is seeking interim bail in the present case.

As such, **issue fresh notice to IO to file additional reply** relating to medical condition of the child of the accused by the next date of hearing.

Put up for reply, arguments and appropriate order for **02/09/2020**.

(Naveen Kumar Kashyap)
ASJ-04/Central/27.08.2020

INTERIM BAIL APPLICATION

**State v. Tehsin @ Kevda
(APPLICATIONS OF ANIS @ DUPATEWALA)
FIR No.20/2015
PS:Kamla Market**

27.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr.J.S. Mishra, learned counsel for applicant through VC.

Further arguments heard in detail.

No time is left as the undersigned is also looking after the work of first link court of Mr. Anuj Aggarwal, learned ASJ-03, Central District, Delhi.

As such, put up for appropriate orders for tomorrow i.e. **28/08/2020**.

**(Naveen Kumar Kashyap)
ASJ-04/Central/27.08.2020**

Application for Extension of Interim Bail

**FIR No. :264/2015
PS: Subzi Mandi
STATE v.Ajay
U/S: 393, 397, 302 IPC**

27.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Jabbar Hussain, learned counsel for the applicant / accused through VC.

1. Vide this order, application dated 26.08.2020 for extension of interim bail filed by accused through counsel is disposed off.
2. It is stated that earlier he was granted interim bail vide order dated 25/06/2020 for 45 days by this court and which was extended vide order dated 17/08/2020 by this court till 31/08/2020. Now, it is prayed that there is another order dated 24.08.2020 passed by Hon'ble High Court, and in view of the same, interim bail of the accused be extended further.
3. Arguments heard from both the sides and I have gone through the record including original order for interim bail order dated 25/06/2020 and thereafter order dated 17/08/2020.
4. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its latest order dated 24/08/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr., further extend the implementation of their directions contained in earlier order dated 25th March, 2020, 15th May, 2020 and 15th June and 13th July 2020, till 31st October, 2020 with the same terms and conditions.
5. In view of such order and clarification dated 24.08.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.
6. Both sides are at liberty to collect the order through electronic mode. **A copy of**

this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.08.2020**

Application for Extension of Interim Bail

**FIR No. :34/2014
PS: Prasad Nagar
STATE v. Deepak Kumar
U/S: 302, 394, 411 IPC**

27.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Yogesh Swaroop, learned counsel for the applicant / accused through VC.

1. Vide this order, application dated 26.08.2020 for extension of interim bail filed by accused through counsel is disposed off.
2. It is stated that earlier he was granted interim bail vide order dated 23/06/2020 for 45 days by this court and which was extended vide order dated 19/08/2020 by this court till 31/08/2020. Now, it is prayed that there is another order dated 24.08.2020 passed by Hon'ble High Court, and in view of the same, interim bail of the accused be extended further.
3. Arguments heard from both the sides and I have gone through the record including original order for interim bail order dated 23/06/2020 and thereafter order dated 19/08/2020.
4. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its latest order dated 24/08/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr., further extend the implementation of their directions contained in earlier order dated 25th March, 2020, 15th May, 2020 and 15th June and 13th July 2020, till 31st October, 2020 with the same terms and conditions.
5. In view of such order and clarification dated 24.08.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.
6. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be**

given to IO through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
27.08.2020